

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO.1769
TO BE ANSWERED ON 09.12.2015

DIAGNOSTIC X-RAY MACHINE

1769. SHRIMATI MAUSAM NOOR:

Will the PRIME MINISTER be pleased to state:

- (a) whether a large number of diagnostic X-ray facilities in the country have not registered themselves with the Atomic Energy Regulatory Board (AERB);
- (b) if so, the action initiated against such facilities;
- (c) whether the public health facilities have also showed non-compliance of such AERB regulations; and
- (d) if so, the details thereof, State-wise and the action taken against the defaulters health facilities?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH) :

- a) The Atomic Energy Regulatory Board (AERB) has issued licences to 21,139 diagnostic X-ray equipment so far. Additionally, about 10,000 diagnostic X-ray equipment have been declared through the e-LORA system (e-Licensing of Radiation Applications, an online web based application system) of AERB. It may be possible that a number of diagnostic X-ray equipment are presently not registered with AERB.
- (b) AERB has been issuing notices periodically through the print media asking the diagnostic X-ray facilities to obtain license / registration from AERB, from 2006 onwards. AERB has sent more than 13,700 letters and 36,000 emails to the facilities / users who have been possibly operating diagnostic X-ray facilities without complying with the requirement of AERB registration. AERB has also issued a warning to the non-compliant diagnostic X-ray facilities of regulatory action in April 2015, through leading national dailies. Recently, AERB has taken up a campaign of surprise inspections of

diagnostic X-ray facilities on sample basis throughout the country in phased manner. So far inspections were carried out in 14 cities of 11 states and enforcement actions in the form of sealing the diagnostic X-ray equipment and issuance of warnings were taken against facilities that were found not complying with the requirements of license / registration.

(c) &(d) Yes, Sir. Enforcement actions such as sealing of the equipment and issuance of warnings were taken against the defaulting facilities. The State-wise distribution of the number of public health facilities found to be non-compliant of AERB regulations as on date are as under.

State	No. Of public health facilities found not complying with the requirement of registration.
Bihar	03
Chattisgarh	01
Delhi	02
Goa	01
Jharkhand	01
Karnataka	01
Maharashtra	08
Rajasthan	01
Tamil Nadu	01
Telengana	01
West Bengal	04
